

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-421/2003

New Delhi this the 25th day of February, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Baldish Kumar,
S/o late Sh. Des Raj Mangotra

2. Veero Devi
W/o late Sh. Des Raj Mangotra

Both R/o H.No.48, Bhatha Inderjit,
Kahnuwan Road, Batala District,
Punjab. Applicants

(through Sh. Shail Kumar Dwivedi, Advocate)
Versus

1. Union of India through
Secretary,
Ministry of Telecommunications,
New Delhi.

2. Bharat Sanchar Nigam Ltd.
through Chief General Manager,
Punjab Telecom Circle,
Chandigarh.

3. Asstt. Director General(Personnel IV),
Bharat Sanchar Nigam Ltd.,
102-B, Statesman House, New Delhi. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

When the matter came up for admission, learned counsel for applicants sought permission to withdraw this OA as the impugned order dated 3.9.2002 (Annexure A-9) is issued by Bharat Sanchar Nigam Limited which is not under the jurisdiction of the Tribunal. He also sought liberty to approach the appropriate forum. Permission granted. OA is dismissed as withdrawn with liberty to the applicants to approach the appropriate forum, if so advised, in accordance with law.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

/vv/